NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 646/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.12.2017

NAME OF THE PARTIES: Conco Realty Pvt. Ltd.

V/s ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. SYRJAN Practicing
SINGH Company
ROUTHAN Secretary
AN Sheart

<u>ORDER</u>

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- The Learned Representative of the Petitioner is present.
- This Petition is filed on 09.11.2017 under section 252 of the Companies Act against the delisting of the Company from the ROC Mumbai.
- The Report of ROC Mumbai is awaited, therefore directed to submit the Report on or before the next date of hearing.
- 4. The Petitioner is directed to place on record an Affidavit affirming there in that there is no substantial cash deposited during the demonetization period in any of the Bank accounts of the Company.
- 5. He is also directed to place on record the latest Income Tax Returns filed. The position of the accounts as on 31.03.2017 is also to be placed on record to establish that the Company is running business in the normal course.
- 6. It is stated by the Learned Counsel that the Bank Account is freezed and hence it is not possible for the Company to run its business and facing difficulty in payment of Salary.

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- 7. Hence during this interregnum period since the Petitioner is facing difficulty due to the accounts being non-operative on account of strike of the name of the Company, it is hereby directed that the Bank Account of the Company in the name of M/s Conco Realty Private Limited (formerly known as Simpoli Developers Private Limited) in HDFC Bank Current Account No. 00012000011550, Nariman Point Branch, Mumbai-400 021 is allowed to be operated temporarily till further orders. The Petitioner/Company can withdraw a sum of Rupees Eight Lakhs for running the day to day business.
- The copy of this Order to be circulated to the ROC and the concerned Bank Officers to comply with the directions.
- Matter is adjourned to **08.01.2018**.

Sd/-

26.12.2017.

M.K. Shrawat Member (Judicial)

Aah